

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-07-2024 AT  
11.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : IA/IBC(LIQ.)/2/CHE/2024

**PETITION NUMBER** : CP(IB)/88(CHE)/2022

**NAME OF THE APPLICANT** : S Dehalesan (RP) M/s. Malola  
Management Consulting Services Pvt Ltd

**NAME OF THE RESPONDENT(S)** : --

**UNDER SECTION** : Sec 33(1) & 34(1) of IBBI Reg, 2016 r/w  
Rule 11 of NCLT Rules, 2016

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**ORDER**

Ld. Counsel Mr. A.G. Sathyanarayana for the RP.

In this case the Applicant has filed a compliance certificate Form H vide Diary No.2076 dated 26.04.2024 stating fair value and liquidation value as nil. We find that the same has been mentioned as Rs.17.93 lakh (valuation report of 3<sup>rd</sup> Committee of Creditors meeting) and Rs.19.73 lakh (Form H dated 20.12.2023). The Applicant is directed to circulate the memo to Committee of Creditors and file statement confirming the liquidation value as on date.

Similarly we found publication of Form G dated 23.06.2023 is not clear. Applicant is directed to file clear copies of the same within a week.

List the Application for hearing on **13.08.2024**.

Sd/-  
**RAVICHANDRAN RAMASAMY**  
Member (Technical)

Sd/-  
**JYOTI KUMAR TRIPATHI**  
Member (Judicial)

phk